(93)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

D.A. 1432/94.

Dt.of Decision: 29.12.94.

P. Sundara Rajulu

.. Applicant.

Vs

- The Govt. of India rep. by its Secretary, Ministry of Human Resources Development, Dept. of Women & Child Development, Krishi Bhavan, New Delhi.
- Dy. Technical Adviser, Govt. of India, O/o the Food & Nutrition Board, Southern Region, Madras.
- 3. Sri N.S. Shankaran

.. Respondents.

Counsel for the Applicant : Mr. G. Bikshapathi

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

Mr. C.R. Gopal

<u>coram</u>:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAD : VICE CHAIRMAN THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

OA 1432/94.

JUDGMENT

Dt:29.12.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri G.Bikshapathi, learned counsel for the applicant, and Shri N.R.Devaraj, learned standing counsel for the respondents 1 and 2 and Shri G.R.Gopal, learned counsel for R-3.

- 2. The order dated 21.4.1994 whereby the applicant was transfer from Visakhapatnam to Ludhiana is assailed in this OA. When the applicant filed OA 560/94 challenging the above order of transfer, it was disposed of by the order dated 5.5.1994 whereby R-T herein was directed to dispose of the representation dated 30.4.1994 of the applicant praying for retention at Visakhapatnam and till the disposal of the said representation, he should be allowed to work at Visakhapatnam. That representation of the applicant was rejected on 23.11.94. Then the applicant was relieved and R-3 had taken charge at Visakhapatnam.
- 3. The applicant filed the certificate dated 22.12.1994 issued by Dr. R.Alagesan, Assistant professor (Cardiology) to contend that as the applicant was heart patient from the past 15 years and as he would not get proper medical facilities at Ludhiana, it will affect his health if he is going to join at Ludhiana.

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Copy to:-

- 1. The Secretary, Govt. of India, Min. of Human Resources, Development, Krishi Baavan, New Delhi.
 - 2. Deputy Technical Adviser, Govt. of Andia, O/o the Food & Nutrition Spard, Southern Region, Madras.
- 3. One copy to Mr.G. Bikshapathi, Advocate, CAT, Hyderabad.
 4. Sve copy to G. C. Goph, Showelf Copy to Mr.N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
- One copy to Library, CAT, Hyderabad. One spare copy.

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4. In the circumstances, it is just and proper to dispose of this OA even at the admission stage as per the following order:-

R-I has to post the applicant in any place where there are good medical facilities for the treatment of his Cardiac ailment. His request for posting in southern region also may be considered. The applicant has to send to copy of this order along with the original certificate dated 22.12.1994 issued by Dr. R.Alagesan, Assistant Professor (Cardiology), by registered post acknowledgement due.

4. The necessary posting order has to be given within a fortnight from the date of receipt of the copy of this order that is going to be sent by Registered post with acknowledgement due by the applicant. If for any reason the posting order cannot be given by then, the applicant should be treated as an officer waiting for orders from that date. The applicant can apply for leave due/leave not due for the period from the date on which he relieved till the date of issual of posting orders or the expiry of fortnight as referred to above, whichever is earlier. No costs/

(R.RANGARAJAN)
MEMBER (ADMN.)

(V.NÆELADRI RAO) VICE CHAIRMAN

DATED: 29th December, 1994
Open court dictation.

Deputy Registrar

vsn

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IN THE CENTRAL ADMINISTRATIVE TRIBUTE.

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIRAO VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ABIA)

DATED: 29 - /2 -1994

ORDER/JUDGEMIN:

M.A./R.A/C.A.No.

in

O.A.No. 1432/94

T.A.No.

(w.p.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Central Administrative Tribunal
DESPATCH
-3DEC1994
HYDERABAD BENCH.

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